



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Civil Writ Petition No. 13700/2020

Loonkaran

-----Petitioner

Versus

1. State Of Rajasthan, Through Commissioner Of Transport, Government Of Rajasthan, Secretariate, Jaipur.
2. Rajasthan State Road Transport Corporation, Head Quarter Jaipur Through Its Secretary.
3. Chairman And Managing Director, Rsrtc, Parivahan Marg, Jaipur.
4. District Collector, Barmer.
5. Sub Divisional Officer, Sheo, District Barmer.
6. Chief Manager, Rsrtc, Barmer.

-----Respondents

For Petitioner(s) : Mr. Amit Vyas
For Respondent(s) : Mr. Sunil Beniwal, AAG with Mr. Saransh Vij.
Mr. G.R. Kalla.
Mr. Harshit Bhurani.

**HON'BLE ACTING CHIEF JUSTICE MR. MANINDRA MOHAN SHRIVASTAVA
HON'BLE MR. JUSTICE MADAN GOPAL VYAS**

Order

07/03/2022

The only prayer for which this PIL has been filed is that instead of making operational bus-stand at the place donated by the petitioner, as per decision already taken, buses are operating from the main road seriously affecting the movement of the vehicles and also giving rise to apprehension of the accidents.

In the compliance report, which has been filed by the respondents, an order dated 25.01.2022 of the Chief Manager,



Barmer State Road Transport Corporation has been annexed, which reveals that the bus-stand has now been made operational from the land given by way of donation by the petitioner, situated at village Shiv, District Barmer.

It appears that as the bus-stand at an ear-marked place was not made operational, the public in general was picking up transport facility from different places including the busy roads creating traffic problem and giving rise to apprehension of accidents.

In the changed circumstances, as the bus-stand at the located place has become operational, we are inclined to dispose off this PIL at this stage. The respondent authorities are, however, directed to ensure that no place other than the place earmarked for the bus-stand is allowed for standing buses and picking up or dropping the passengers. If any such complaint is made by the petitioner or any other citizen to the respondent authorities, the same shall be duly attended to. Those bus-operators, who are found picking and dropping passengers in violation of relevant rules and regulations framed under the Motor Vehicles Act as also under the local laws, shall be proceeded against them and the buses shall be seized.

This petition stands disposed off accordingly.

(MADAN GOPAL VYAS),J

(MANINDRA MOHAN SHRIVASTAVA),ACJ

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